

दिल्ली से बम्बई और लखनऊ से बम्बई के लिये मेल/एक्सप्रेस रेलगाड़ियां

5465. श्री छटल बिहारी बाबुपेयी : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली से बम्बई और लखनऊ से बम्बई के लिये मेल/एक्सप्रेस रेलगाड़ियां चलाने का प्रस्ताव सरकार के विचारधीन है ;

(ख) यदि हां, तो कब से ये रेलगाड़ियां चलने की सम्भावना है ; और

(ग) यदि नहीं, तो इसके क्या कारण है ?

रेलवे मंत्री (श्री खे० सु० पुनाचा) :

(क) और (ख) सम्भवतः माननीय सदस्य का आशय दिल्ली और लखनऊ से बम्बई तक एक अतिरिक्त गाड़ी चलाने से है। आवश्यक सवारी डिब्बों और मार्ग में अतिरिक्त लाइन क्षमता की कमी तथा बम्बई वी० टी०, दिल्ली और लखनऊ में पर्याप्त टर्मिनल सुविधाएं न होने के कारण अतिरिक्त गाड़ी चलाना अभी व्यावहारिक नहीं है।

(ग) सवाल नहीं उठता।

VIVIAN BOSE COMMISSION REPORT

5466. SHRI KAMESHWAR SINGH :
SHRI A. SREEDHARAN :
SHRI GHAYOOR ALI KHAN :
SHRI KEDAR PASWAN :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have implemented the findings of the Vivian Bose Commission, and

(b) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). On the submission of the report by the Commission, Government considered the recommendations made by the Commission on the amendment of the Companies Act, having regard to the recommendations made by Shri C. K. Daphtary, the then Solicitor General and the late Shri A. V. Viswanath Sastri, a retired Judge of the Madras High Court and senior Advocate, Supreme Court, who were re-

quested to consider the report from the legal point of view and also from the larger point of view of public interest. The Companies Act was amended in 1963 and 1965 giving effect to the recommendations of the Commission and the Daphtary-Sastri Committee, except two recommendations in regard to the disclosure of beneficial holding of more than 5% of the equity share capital of a public company and the preferential payment of taxes in the event of winding up of a company. Regarding the recommendation in respect of beneficial holding, the Joint Committee on the Companies (Second Amendment) Bill, 1964, felt that it would be difficult for the companies to note beneficial holders of more than 5% of the share capital unless the concerned shareholders themselves intimated such holdings. The Committee, therefore, omitted the relevant clause from the Bill. In regard to the other recommendation, it was felt that in view of the overriding nature of the provisions of Section 178 of the Income-tax Act, the appropriate place for implementing the recommendation would be the Income-tax Act and not the Companies (Amendment) Bill.

2. SPE resumed investigation in Dalmia-Jain Airways case on 15-6-1963, and, on completion of the investigation, filed charges sheets in the Court of the District Magistrate against Sarvashri S. P. Jain, R. Dalmia and others for offences under Sections 120B/409, 465, 467 and 477 I.P.C. The next date for hearing the arguments before charge is 2-2-1968.

M/s NANAK CHAND SHADI RAM

5467. SHRI KAMESHWAR SINGH :
SHRI A. SREEDHARAN :

Will the Minister of STEEL, MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 4153 on the 30th June, 1967 and state :

(a) whether Government have since taken action in the case of M/s. Nanak Chand Shadi Ram; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) and (b): According to recent information it is learnt that Madras High Court have recently delivered judgement allowing the